

**TRIPURA ACT NO.4 OF 2016.**

**THE TRIPURA APPROPRIATION (NO.4) ACT, 2016  
(TRIPURA ACT NO.4 OF 2016)**

**AN  
ACT**

*to authorize payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Tripura to meet the expenditure incurred on certain services during the financial year ended on 31<sup>st</sup> March, 2013 in excess of the amount granted for those services and for that year.*

BE it enacted by the Legislative Assembly of Tripura in the sixty-six year of the Republic of India as follows: -

- |   |   |
|---|---|
| <p><b>Short Title</b></p>   | <p>1. This act may be called the Tripura Appropriation (No.4) Act, 2016.</p>  |
| <p><b>Issue of</b><br/><i>Rs.8,04,03,916/-<br/>out of the Consolidated<br/>Fund of the State of<br/>Tripura to meet certain<br/>expenditure for the<br/>Financial Year ended on<br/>31<sup>st</sup> day of March, 2013.</i></p> | <p>2. From and out of the Consolidated Fund of the State of Tripura, the sum specified in column 3 of the Schedule amounting in the aggregate to the sum of Rupees eight crore four lakh three thousand nine hundred sixteen only shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31<sup>st</sup> day of March, 2013 in excess of the amounts granted for those services and for that</p> |
| <p><b>Appropriation</b></p>   | <p>3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura under this Act should be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial-year ended on the 31<sup>st</sup> day of March, 2013.</p>   |

### THE SCHEDULE

1 No. of Votes	2 Services and Purposes	3 Sums aggregating to		
		Voted by Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
1	Department of Parliamentary Affairs (Revenue)	0	887726	887726
12	Co-Operation Department (Capital)	2000000	0	2000000
24	Industries & Commerce Department (Revenue)	2357279	0	2357279
25	Industries (H.H. & S.) Department (Capital)	3414432	0	3414432
28	Horticulture Department (Revenue)	21514192	0	21514192
30	Forest Department (Capital)	10141031	0	10141031
37	Labour Organisation (Revenue)	24368655	0	24368655
42	Education (Sports) Department (Revenue)	8248417	0	8248417
47	C.M.'s Secretariat (Revenue)	9184	0	9184
56	Information Technology Department (Capital)	7463000	0	7463000
	<b>GRAND TOTAL:</b>	<b>79516190</b>	<b>887726</b>	<b>80403916</b>
	<b>TOTAL : REVENUE</b>	<b>56497727</b>	<b>887726</b>	<b>57385453</b>
	<b>TOTAL : CAPITAL</b>	<b>23018463</b>	<b>0</b>	<b>23018463</b>

A.K. NATH  
L.R. & Secretary, Law  
(In-charge)  
Government of Tripura